

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO(S). 26961/2026

HARBAN SINGH & ANR.

Petitioner(s)

VERSUS

STATE OF U P

Respondent(s)

IA No. 143913/2026 - EXEMPTION FROM FILING O.T.

IA No. 143910/2026 - EXEMPTION FROM SURRENDERING WITHIN TIME

IA No. 151625/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 13-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ATUL S. CHANDURKAR
[IN CHAMBER]For Petitioner(s) : Mr. K. S. Rana, AOR
Ms. Shivpati B. Pandey, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

IA No. 143910/2026

Time of two weeks is granted to the learned counsel for the petitioners to remove the defects and comply with the earlier orders.

List after two weeks.

(PRIYANKA MALIK)
COURT MASTER (SH)(MAYA KUMARI)
BRANCH OFFICER